

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 394/MP/2018

Subject : Petition under section 79(1) (c) & (f) of the Electricity Act, 2003, read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter- State Transmission and related matters) Regulations, 2009, seeking directions in respect of an alleged LTOA of 216 MW granted to PTC India Limited for Merchant Trading of power from 1200MW Teesta-III Hydroelectric Project in terms thereof.

Petitioner : PTC India Limited

Respondents : Power Grid Corporation of India Limited & Ors.

Date of Hearing : 9.5.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Sanjay Sen, Senior Advocate, PTC
Shri Ravi Kishore, Advocate, PTC
Ms. Rajshree Chaudhary, Advocate, PTC
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Swapnil Verma, PGCIL
MS. Jyoti Prasad, PGCIL
Shri Ranjeet S. Rajput, PGCIL
Shri Subir Sen, PGCIL
Shri Lakshmi Kant, PGCIL

Record of Proceedings

Learned counsel for the Petitioner, PTC India Limited, submitted that the present Petition has been filed for seeking declaration that the LTOA was neither granted nor applicable to the Petitioner in respect of any balance quantum i.e. 216 MW on Target Region basis. Learned counsel requested the Commission to issue notice to the Respondents.

2. Learned Counsel for PGCIL submitted that the Petitioner had made an application to PGCIL for grant of 1200 MW LTOA which was granted under 2004 Open Access Regulations. Learned counsel further submitted that the Petitioner has relinquished 216 MW LTOA which has been accepted by PGCIL.



3. After hearing the learned counsels for the Petitioner and PGCIL, the Commission admitted the Petition and directed to issue notice to the Respondents.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Respondents were directed to file their replies by 30.5.2019 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 14.6.2019. The Commission directed that due date of filing replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**sd/-
(T.D. Pant)
Deputy Chief (Legal)**

